CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF JUNE 04, 2007 TO THE SHAREHOLDERS OF MOUNT EVEREST MINERAL WATER LIMITED ("MEMW")

This corrigendum ("**Corrigendum**") is being issued by DSP Merrill Lynch Limited ("**Manager to the Offer**"/"**DSPML**"), on behalf of Tata Tea Limited (hereinafter referred to as "**Acquirer**" / "**Tata Tea**") pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**") in continuation of, and should be read in conjunction with, the Public Announcement ("**PA**") dated June 04, 2007 and subsequent corrigendum dated June 08, 2007, July 26, 2007 and August 23, 2007 to the shareholders of **MEMW.** As directed by Securities & Exchange Board of India (SEBI) vide its letter dated October 09, 2007 this corrigendum to the Public Announcement is being issued to appraise the shareholders of the Target Company about the changes and status of the Open Offer.

The shareholders of MEMW are requested to kindly note the following with respect to the Public Announcement:

1. The schedule of activities in relation to the offer has been revised as under:

Activity	Original Schedule	Revised Schedule
Public Announcement (PA) Date	Monday, June 04, 2007	Monday, June 04, 2007
Specified Date	Wednesday, July 04, 2007	Wednesday, July 04, 2007
Last date for a competitive bid	Monday, June 25, 2007	Monday, June 25, 2007
Date by which Letter of Offer to be despatched to shareholders	Wednesday, July 18, 2007	Friday, October 19, 2007
Date of opening of the Offer	Friday, July 27, 2007	Friday, October 26, 2007
Last date for upward revision of the Offer Price	Monday, August 06, 2007	Friday, November 02, 2007
Last date for withdrawing acceptance of the Offer	Friday, August 10, 2007	Thursday, November 08, 2007
Date of closing of the Offer	Thursday, August 16, 2007	Wednesday, November 14, 2007
Last date of communicating rejection/ acceptance and payment of consideration for accepted tenders and/or the unaccepted equity shares/share certificates will be despatched/credited.	Thursday, August 30, 2007	Wednesday, November 28, 2007

2. Shareholders are requested to note that the Acquirer and Manager to the Offer post discussions with the SEBI have deposited interalia in a bank escrow account additional consideration of Rs. 6.56 crores which constitutes the non compete amount of Rs.9.64 per share which may be payable (together with interest on the additional consideration at 6% per annum from the date of the payment of initial consideration on the shares tendered and accepted until the date of such payment of the additional consideration) by the Acquirer based on the final decision taken and the guiding principles laid down in the matters which are pending before the Securities Appellate Tribunal, proportionately to the eligible shareholders of the Target Company who have validly tendered their shares pursuant to the open offer.
3. No competitive bid has been announced till the last date for announcing competitive bid i.e. Monday, June 25, 2007.
4. The Specified Date for the purpose of determining the shareholders to whom the Letter of Offer is to be mailed will remain unchanged i.e. Wednesday, July 04, 2007. We request shareholders who have acquired shares after the specified date to contact the registrar to obtain the Letter of Offer. Specified Date is only for the purpose of determining the shareholders to whom the Letter of Offer is to be mailed and all owners (registered or unregistered) of the shares of the Target Company are eligible to participate in the Offer anytime before the closing of the Offer. All parties referred to in Paragraph 2.1(iii) in the letter of offer are ineligible to participate in the Offer
5. If on acquisition of shares of the Target Company pursuant to exercise of the Put Option by the Sellers, the Acquirer acquires share in excess of limits specified under Regulation 10 and Regulation 11, it shall make an open offer to the remaining shareholders as per the provisions of the SEBI (SAST) Regulations.
6. As on the date of the Public Announcement, i.e., June 04, 2007, neither the Acquirer nor its Directors held any equity shares of the Target Company, directly or indirectly. None of the Directors of Tata Tea have acquired any shares of MEMW during the preceding twelve months.
7. As on the date of the Public Announcement, i.e., June 04, 2007, MEMW had 28,896,575 outstanding fully paid up equity shares with a face value of Rs. 10. The Target Company had neither partly paid-up shares nor outstanding convertible instruments outstanding as on this date
8. The Acquirer, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities under section 11B of the SEBI (SAST) Regulations and subsequent amendments thereto.
9. Shareholders are requested to note contact person and email address of the Registrar to the Offer TSR Darashaw Limited:

   Contact Person: Mary George • Email Address: csg-unit@tsrdarashaw.com
10. Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA.

Date: October 15, 2007

This Announcement would also be available on the SEBI's website *(www.sebi.gov.in)*.

Issued on behalf of Acquirer by:
Manager to the Offer

DSP Merrill Lynch

DSP Merrill Lynch Limited
10th Floor, Mafatlal Centre, Nariman Point, Mumbai- 400 021 • Tel No: 6632 8000; Fax No: 2204 8518,
Email: memw_offer@ml.com. **Contact Person:** Sidharth Mantagani